

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 495/TT/2019

- Subject** : Petition for revision of transmission tariff of 2001-09, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for three assets of transmission system associated with Unchahar Stage-II in the Northern Region
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri R.B. Sharma, Advocate, BRPL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition is filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of the following assets of transmission system associated with Unchahar Stage-II in the Northern Region (NR):
- i. 220 kV D/C Unchahar-Kanpur Transmission Line-I with associated bays;
- ii. 220 kV D/C Unchahar-Kanpur Transmission Line-II with associated bays;
- iii. LILO of one circuit of 220 kV D/C Panki-Mainpuri Transmisison Line-II.
- b. COD for Asset-I, Asset-II and Asset-III was 1.6.1999, 1.1.2000 and 1.12.2000 respectively.



- c. Tariff allowed for the instant assets for the 2009-14 tariff period was trued up and tariff for the 2014-19 was determined vide order dated 28.1.2016 in Petition No. 432/TT/2014;
- d. Computations pertaining to Interest on Loan and revised transmission tariff forms for 2004-09 and 2009-14 tariff periods have been submitted;
- e. Additional information sought through Technical Validation letters was filed vide affidavits dated 22.7.2020 and 17.11.2020;
- f. Uttar Pradesh Power Corporation Ltd. (UPPCL) has filed reply vide affidavit dated 20.12.2019 and rejoinder to the reply of UPPCL has been filed vide affidavit dated 22.3.2021;
- g. Assets covered under instant petition and asset forming part of Petition No. 337/TT/2019 i.e. LILO of 220 kV S/C Panki-Naubasta Transmission Line at Kanpur in NR are part of the same project but inadvertently separate petitions were filed for truing up and determination of tariffs of 2014-19 and 2019-24 tariff periods respectively;
- h. It is requested to allow transmission tariffs as claimed separately in the respective Petitions and sought Commission's permission to combine all assets at the time of truing up of the tariff of the 2019-24 tariff period.

3. The Commission directed the Petitioner to combine the assets in one petition and claim a combined tariff while filing petition for the truing up of 2019-24 tariff period.

4. The learned counsel for BRPL requested that his arguments advanced during the hearing today regarding revision of tariff, tax during the 2009-14 tariff period, tax on transmission business during 2014-19 tariff period, Indian Accounting Standards and suggestions on procedural guidelines in truing up of tariff matters and the reply submitted in Petition No. 358/TT/2019 may be taken into consideration in the instant petition.

5. Upon hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

